

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). It is proposed to hold the elections by the end of this year.

Shri M. R. Krishna: What were the reasons for suddenly postponing the elections to the Secunderabad Cantonment Board after the filing of the nomination papers?

Sardar Majithia: For the simple reason that the electoral rolls were not completely revised and were not ready.

Shri M. R. Krishna: May I know whether Government intend to evolve a new pattern of democracy by maintaining a greater ratio of nominated members to elected members in the Cantonment Boards?

Sardar Majithia: Government has evolved the democracy which is in the Constitution and no further instalment is considered necessary at the moment.

Shri Punnoose: It was stated that the proposed election was cancelled and the date was postponed because the electoral rolls had not been prepared. May I know who notified the date of the election without preparing the electoral rolls?

Sardar Majithia: I am afraid I would require notice for that.

Mr. Deputy-Speaker: It is not so much who as why. Why was the election postponed? The House is entitled to have an explanation from the hon. Minister. If the electoral roll was not prepared, why all the waste of time and energy?

Sardar Majithia: I am sorry, Sir, that part of the information has slipped my notice and I will certainly let the hon. Member know about it.

सेठ गोबिन्द दास : मंत्री जी ने अभी यह कहा कि जहाँ तक डिमाक्रेसी का मामला है वहाँ तक वह संविधान में रख दी गई। क्या मंत्री जी को यह बात मालूम है कि जहाँ तक कैंटोनमेन्ट्स का मामला है वहाँ तक संविधान की डिमाक्रेसी का कोई असर नहीं होता है

और अभी भी वहाँ पर कैंटोनमेन्ट्स में जो फौजें हैं उन के अतिरिक्त जो आबादी है उस को जिस तरह के हक मिलने चाहियें उस तरह के हक नहीं मिल सके हैं।

Mr. Deputy-Speaker: I would like to say this. An ironical question elicits a more ironical answer. Both may be avoided. A straight question "How long is this question of nomination going to be continued" is certainly in keeping with democracy. The answer must be given to that. I would only suggest that although Members in too much enthusiasm might put an ironical question, the Minister might give the reply in a proper manner, he need not give an ironical answer. But that does not mean that every hon. Member is entitled to put any sort of question and the Minister must put up with it. But here the question naturally arises: why should there be nomination in this; when is this going to be changed? I wish the hon. Minister will appreciate the substance of the question though not the form.

Sardar Majithia: For the information of the House I may say this is a matter of policy and the troops who reside in that area are certainly entitled to have their representation, particularly when the cantonment is meant for their benefit. Their health and morale are the first consideration of the country; and this question is so intricate that it is being gone into. As I said, we are already looking into this question.

TRANSFER OF CAPITAL TO STERLING AREA

*837. **Dr. M. M. Das:** Will the Minister of Finance be pleased to state:

(a) whether there has been any transfer of capital from India after the promulgation of the Foreign Exchange Regulation Act, 1947;

(b) if so, the amount of such capital transferred to the Sterling area;

(c) the amount of such capital transferred to the non-sterling area; and

(d) the causes of such transfer of capital.

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) and (c). The amount so remitted during the period from July 1947 to December, 1952 to the Sterling area and non-Sterling area comes to Rs. 125.28 crores and Rs. 13.08 crores respectively.

(d) The transfers to the Sterling area countries were mainly on account of:

- (i) Transfer of bank balances and other savings of Sterling area nationals on retirement from this country.
- (ii) Repatriation of capital assets by residents of the Sterling area.
- (iii) Transfers on account of emigrants;
- (iv) Transfer by Sterling area nationals temporarily resident in India of savings for investment purposes.
- (v) Sale or liquidation of business institutions.

In the case of non-sterling area countries the transfers were on account of:

- (i) Distribution of capital under legacies.
- (ii) Remittance of savings by non-Sterling area nationals temporarily resident in India.
- (iii) Transfer of assets on retirement or emigration.
- (iv) Repayment of debts or liquidation of overdrafts.

Dr. M. M. Das: May I know whether the Reserve Bank of India exercises any control upon remittances to the Sterling area to check transfer of capital?

Shri B. R. Bhagat: Yes, Sir, it is under the functions of the Reserve Bank.

Dr. M. M. Das: May I know the period during which India has been permitted by the International Monetary Fund to exercise this foreign ex-

change control upon remittances to foreign countries?

Shri B. R. Bhagat: Sir, I could not follow the question exactly.

Mr. Deputy-Speaker: Is the permission of the International Monetary Fund necessary for imposing this control?

Dr. M. M. Das: Yes, Sir.

Shri B. R. Bhagat: No permission is required.

Dr. M. M. Das: I will explain.

Mr. Deputy-Speaker: There is no question of explanation. It is a simple question.

Shri Damodara Menon: With reference to parts (b) and (c) of the question may I know whether the figures given by the hon. Minister include capital transferred to Pakistan in the shape of securities held by Pakistan nationals?

Shri B. R. Bhagat: Sir, Pakistan is in the sterling area. I have not got the break-up for Pakistan separately, but I think Pakistan being in the Sterling area the overall figure includes that.

Shri Damodara Menon: What I wanted to know was whether it precisely includes securities held by Pakistan nationals in India.

Shri B. R. Bhagat: For that particular question I would want notice.

Shri Sarangadhar Das: May I know if these figures include transfers to Sterling and non-Sterling areas by Indian nationals?

Shri B. R. Bhagat: No, Sir. I have given the different categories of the transfers, and they include mainly individual investments transferred from India to outside by foreign nationals temporarily resident in India.

Shri Punnoose: With reference to parts (b) and (c) of the question may I enquire how the figures compare with the amounts of capital transferred from those respective areas to India during this period?

Shri B. R. Bhagat: I have got only the figures of transfers out of India, not into India. For that I would require notice.

Dr. M. M. Das: Are Government aware and do they propose to take any action in the affairs of Messrs. Kettlewell and Bullen, Calcutta who have transferred their capital of more than a crore by selling their ordinary shares to the detriment of Indian shareholders of preferential shares?

Shri B. R. Bhagat: The matter is under consideration.

Shri T. K. Chaudhuri: May I know to what extent the figures for repatriation of capital to Sterling area from this country reflect or represent the transfer of the ownership of industrial investment to Indians.

Shri B. R. Bhagat: That break-up is not available.

Shri Bansal: Is the hon. Member in a position to state whether on the whole there has been investment or dis-investment of foreign capital in this country during this period?

Shri B. R. Bhagat: That question does not arise.

Mr. Deputy-Speaker: Next question.

UNITED NATIONS ECONOMIC DEVELOPMENT
SCHOLARSHIPS

*838. **Shri S. C. Samanta:** (a) Will the Minister of Finance be pleased to state whether the United Nations Economic Development scholarships or fellowships have been utilised?

(b) If so, how many technical persons have so far been sent abroad for acquiring advanced practical training in modern methods of highway and bridge engineering?

(c) What are the places where those persons studied or are studying?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) Two.

(c) Australia and U.S.A.

Shri S. C. Samanta: May I know the names of the schemes which provide facilities for the overseas practical training in modern methods of highway and bridge engineering?

Shri B. R. Bhagat: I cannot give the specific names of the schemes but I can give the detail. The number of United Nations Economic Development Fellowship and Scholarship for various States during the last three years are:

1950	...	8
1951	...	32
1952	...	34

Shri S. C. Samanta: May I know, Sir, whether they have to fulfil any conditions to avail of the facilities of these scholarships by the 'donor' countries?

Shri B. R. Bhagat: No condition is imposed. The only thing is that the candidate is sponsored by the Government who wishes to send him out and facilities are available in those countries. There is no other condition.

Shri T. S. A. Chettiar: May I know whether among those who have been sent there are Government servants and whether they will be all posted to definite posts when they return.

Shri B. R. Bhagat: Only two have been sent and both of them are Government servants.

Kumari Annie Mascarene: May I know the amount of scholarship and the period of training.

Shri B. R. Bhagat: I cannot tell the amount of scholarship just now. But the period in regard to Fellowship is four to six months and in regard to scholarship one to two years.

Shri Nanadas: May I know the number of candidates belonging to scheduled castes and tribes that have availed of the Economic Development Scholarships?

Shri B. R. Bhagat: One is Mr. B. P. Patel and the other is Mr. K. S. Krishnan. I do not know whether they are from scheduled castes.